

tion 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No LT-9793|74].

**BHAKRA MANAGEMENT BOARD RULES, 1974**

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF SIDDHESHWAR PRASAD): I beg to lay on the Table a copy of the Bhakra Management Board Rules, 1974 (Hindi and English versions) published in Notification No GSR 1330 in Gazette of India dated the 14th December, 1974, under subsection (3) of section 97 of the Punjab Reorganisation Act, 1966. [Placed in Library See No. LT18794|74],

**ANNUAL REPORT OF REGISTRAR OF NEWSPAPER FOR INDIA ON PRESS IN INDIA, 1972 AND GUJARAT NOTIFICATIONS RE CINEMAS**

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): I beg to lay on the Table—

1. A copy of the Annual Report (Part I) (Hindi version) of the Registrar of Newspapers for India on Press in India, 1972. [Placed in Library. See No. LT-8796|74].

2. (i) A copy each of the following Gujarat Notifications (Hindi and English versions) under subsection (5) of section 9 of the Bombay Cinemas (Regulation Act, 1953 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat;

(a) The Gujarat Cinemas Regulation (Advertising Vans) (First Amendment) Rules, 1973 published in Notification No. GH-G|80|BCR|2972-2995 in Gujarat Government Gazette dated the 17th May, 1973.

(b) The Bombay Cinema (Gujarat Second Amendment)

Rules, 1973, published in Notification No. GH|G|115|BCR|3363-IV-A in Gujarat Government Gazette dated the 14th June, 1973

(c) The Bombay Cinema (Gujarat Third Amendment) Rules, 1973, published in Notification No GH|G|305|BCR 3270-7612 A in Gujarat Government Gazette dated the 29th November, 1973

(d) The Bombay Cinema (Gujarat Fourth Amendment) Rules, 1973, published in Notification No. GH|G|330|BCR,3370-9141-A in Gujarat Government Gazette dated the 27th December, 1973

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications. [Placed in Library. See No LT-8795|74]

13 39|1 2 hrs

**COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS**

**FORTY-NINTH REPORT**

SHRI G G SWELL (Autonomous Districts): I beg to present the Forty-ninth Report of the Committee on Private Members' Bills and Resolutions

श्री मधु लिमये (बाका) अध्यक्ष महोदय, मैं इसलिये खड़ा हुआ हूँ कि विगत शुक्रवार को मैंने जिस बिल की नोटिस दी थी और वह विधेयक अध्यक्ष महोदय था, नाटको के ऊपर जो प्री-सेसरशिप चलती है या जो मनोरंजन कर, ऐंटरटेनमेंट टैक्स लगाया जाता है उसको समाप्त करने के सम्बन्ध में मैंने उस विधेयक देहली इमैटिक परफ़ोरमेंसेज बिल की नोटिस बहुत पहले दे दी थी। चूकि संविधान की धारा 117 के तहत राष्ट्रपति की अनुमति प्राप्त करना नियमों के अनुसार जरूरी था इसलिये मैं उस विधेयक को यहां